

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00734/2018**

**Dated Tuesday the 19<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

Subedha Begum,  
No. 22, Jinnah Street,  
Sangiliyandapuram,  
Trichy 620001. ....Applicant

By Advocate M/s. Ratio Legis

Vs

Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town, Chennai 600003. ....Respondent

By Advocate Mr. P. Srinivasan

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard the learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the service to late Kareem Baig in the Railway service and the representation dated 25.02.2017 (Annexure A2) by the applicant and to direct the respondents to extend the benefit of family pension with admissible interest in terms of Rule 75 of the Pension Rules to the applicant with effect from 04.03.2014 and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice,”

2. It is submitted that the applicant who is the divorced daughter of late Kareem Baig who was an retired Railway employee made a representations on 26.06.2014 and 25.02.2017 for family pension which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 1<sup>st</sup> respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1<sup>st</sup> respondent to consider the representations of the applicant dated 26.06.2014 and 25.02.2017

in accordance with law and as per rules and pass a reasoned and speaking order thereon within a period of 16 weeks from the date of receipt of certified copy of this order. Issues of law, including delay if any are kept open.

5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**19.06.2018**

SKSI